12 Noon

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I want to raise a question.

THE DEPUTY CHAIRMAN; Let the Ministers be introduced. I know today there are new Ministers in the House. Let them be introduced to us. Some of them belong to our House. Then you can do whatever you like. Okay?

INTRODUCTION OF NEW MINISTERS

THE LEADER OF THE HOUSE (SHRI S.B. CHAVAN): Madam, I have great pleasuiy in introducing our new Ministers, new colleagues, who have joined the Cabinet.

- 1. Shri A.R. Antulay.
- 2. Dr. Jagannath Mishra.
- 3. Shri K. Karunakaran.

THE DEPUTY CHAIRMAN: I also, on behalf of the entire House, welcome the Ministers. आप लोग यहां बैठिए और देखिए कि क्या हो रहा हैं हाऊस में।

SHRI S. JAIPAL REDDY: Madam, I have tabled a notice,

THE DEPUTY CHAIRMAN; There are Papers to be i4id. Let US lay the Papers.

श्री दिग्विजय सिंह : मैडम, क्वैश्चन सस्पेंड हो गया तो पेपर्स ले का क्या करना।

THE DEPUTY CHAIRMAN: We should also do some work. Jaipalji, let the Papers be laid.

PAPERS LAID ON THE TABLE

Bills passed by the Houses of Parliament and assented to by the President

SECRETARY-GENERAL: Madam, I lay on the Table as statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Seventy-third Session of the Rajya Sabha and assented to by the President.

[Placed in Library, See No. LT. 7928A/

Notification of Ministry of Labour

THE MINISTER OF LABOUR (SHRI P.A. SANGAMA): Madam, I lay on the Table, under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947 a copy (in English and Hindi) of the Ministry of Labour Notification S.O. No. 967 dated the 8lh April, 1995, promoting industrial peace in the Industrial Establishments manufacturing or producing Nuclear Fuel and Components, Heavy Water and Allied Chemicals and Atomic Energy.

[Placed in Library. See No. LT. 7968-95]

Ordinances promulgated by the President

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MATANG SINH): Madam, I lay on the Table, under subclause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

- (1) The Textile Undertakings (Nationalisation) Ordinance, 1995 (No. 6 of 1995), promulgated by the President on the 27lh June, 1995.
- (2) The Sick Textile Undertakings (Nationalisation) Amendment Ordinance, 1995 (No. 7 of 1995), promulgated by the President on the 27th June, 1995.
- (3) The Payment of Bonus (Amendment) Ordinance, 1995 (No. 8 of 1995), promulgated by the President on the 9th July, 1995.
- (4) The Union Duties of Excise (Distribution) Amendment Ordinance, 1995 (No. 9 of 1995), promulgated by the President on the 18th July, 1995.
- (5) The Additional Duties of Excise (Goods of Special Importance) Amendment Ordinance, 1995 (No. 10 of 1995), promulgated